

(d) if so, what are the details thereof;

(e) what are the details of the technical consultancy contract, if any; and

(f) what is the nature of financial assistance domestic and foreign proposed/approved therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) A Letter of Intent has been issued to M/s. Tamil Nadu Newsprint and Papers Ltd., for setting up a newsprint/paper project in Tamil Nadu.

(b) The Tamil Nadu Newsprint and Papers Ltd., have been permitted to enter into a technical collaboration with M/s. Beloit Walmsey Ltd., U.K., and M/s. Reed International Consultants Ltd., U.K., in respect of various technical services to be provided for the project.

(c) and (d). The foreign collaborators have been associated with similar bagasse based projects in Iran, South Africa and Mexico and seem to have developed know-how for pulping of bagasse.

(e) The services to be rendered by the Foreign Collaborators cover Laboratory, Pilot Plant and Semi-commercial tests, basic engineering, training of Indian personnel, project schedule monitoring, and supervision of detailed engineering, erection, commissioning and start up etc. The fees to be paid for these services amount to US \$ 5.639 million.

(f) The Industrial Development Bank of India has undertaken to subscribe/underwrite Rs. 31 Crores of equity of the Company. The IDBI has also undertaken to provide in association with other financial institutions and commercial banks, a term loan of Rs. 113.5 crores. The entire foreign exchange requirements of the project will be met out of loan assistance of US \$ 100 million sanctioned by the World Bank.

Pension to Ex-Service Personnel

2218. SHRI RAM LAKHAN PRASAD GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have received the representation from the ex-Servicemen of Aurangabad (Maharashtra) on 30th September, 1981 regarding the revised pension for the ex-service personnel who have gone on pension prior to 1968;

(b) if so, what are the details thereof;

(c) what action Government have taken or propose to take in this regard; and

(d) if not, what are the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) to (d). The ex-servicemen who are reported to have retired before 1968 have demanded that they may be granted the same pensionary benefits as are applicable to those who have retired after 1970.

The retirement benefits of all Government servants including ex-servicemen are regulated by the rules in force at the time of their retirement. The position was explained to the petitioners. However, the extent to and the manner in which the disparity can be reduced is being looked into.

Ayurvedic Medicine

2219. SHRI RAM LAKHAN PRASAD GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have received a representation in the month of July, 1981 from Dr. B. D. Khadiikar from Tasgaon,

District Sangli (Maharashtra) regarding the utilisation of Ayurvedic medicines in Defence Hospitals taking into consideration the importance of this system of medicine; and

(b) if so, what steps Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No such representation appears to have been received.

(b) Does not arise.

New Procedure for recruitment in the Army

2220. SHRI B. C. PATTANAYAK: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have taken up certain programmes under which a new system of recruitment to the army has been introduced; and

(b) if so, what are the details of the new procedure?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir. With effect from 1st October, 1981, a new system of recruitment to the Army has been introduced.

(b) The new system has prescribed physical efficiency tests like running, jumping, etc. to determine the physical stamina, and a literacy test of Class V standard. The selections will be done by a Board of officers consisting of the Branch Recruiting Officer and two officers from outside the Recruiting Organisation.

Charges against Nagaland Government

2221. SHRI SCATO SWU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government have recently received verbal/written

complaints of charges of corruption against Chief Minister and Ministers of Nagaland; and

(b) if so, whether Central Government have looked into these charges; and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Some written complaints against the Chief Minister and Ministers of Nagaland were received and have been/are being processed according to established procedure under the Code of Conduct for Ministers and the circumstances of each case.

Disposal of cases of mutation of houses by D.M.C.

2222. SHRI NARASINGHA PRASAD NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the letter appearing in the *Hindustan Times* dated the 26th November, 1981, complaining about the unnecessary harassment, botheration and long delay caused by the Municipal Corporation of Delhi in the case of mutation involving Mrs. Kailash Nanda;

(b) if so, what are the details thereof;

(c) what are the formalities which are required to be completed for mutation of a house from one person to another and how much time does the Municipal Corporation of Delhi normally take to carry out the mutation after these formalities are completed; and

(d) how many cases of mutation were pending on the 26th November, 1981, in the South Zone and New Delhi Zone of the Municipal Corporation of Delhi for more than six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAK-